



NLIU-LUTHRA AND LUTHRA LAW OFFICES INDIA

CERTIFICATE COURSE ON LABOUR/
EMPLOYMENT LAW ACROSS
TRANSACTIONS & DISPUTES

3RD - 4TH APRIL, 2026

NATIONAL LAW INSTITUTE UNIVERSITY

ABOUT NLIU

The National Law Institute University, Bhopal (NLIU), was established by the Rashtriya Vidhi Sansthan Vishwavidyalaya Adhiniyam, by an Act No. 41 of 1997 enacted by the Madhya Pradesh State Legislature. NLIU is recognised by the University Grants Commission and the Bar Council of India. The university was established to fill the gap and provide the most modern and comprehensive legal education through multi-disciplinary teaching, equipping students with the skills and knowledge required to excel in the ever-evolving legal profession.

The University launched its first academic programme in 1998 and began teaching for the five-year B.A.LL.B. (Hons.) course commenced from September 1 of that year. NLIU has been successful in instilling a sense of broad perspective along with scholastic and reflexive capabilities, bearing in mind larger national and humanitarian goals in its students. Over the years, NLIU has been designing and delivering courses with a view to enhance the ability and capacity of the students.



ABOUT



Luthra and Luthra
LAW OFFICES INDIA

Luthra and Luthra Law Offices India is a titan of the Indian legal landscape, defined by a legacy of pioneering spirit and high-octane advocacy. As a premier full-service powerhouse, the Firm is the architect of some of the country's most complex cross-border transactions and landmark litigations. Consistently decorated with Tier-1 rankings by Chambers Global and The Legal 500, Luthra and Luthra Law Offices India is distinguished by its "client-first" philosophy - blending aggressive legal representation with sophisticated, commercially viable solutions that drive global business growth.

The Firm's Labour and Employment practice is a cornerstone of its service offering, renowned for its mastery over the intersection of human capital and corporate governance. The team excels in high-stakes mandates, from navigating sensitive whistleblower complaints and white-collar internal inquiries to structuring intricate equity-based incentive schemes. During large-scale M&A, the practice ensures the seamless harmonization of workforces while providing tactical foresight on the transition to India's New Labour Codes. By mitigating reputational risks through meticulous compliance audits, Luthra and Luthra transforms legal complexity into a pillar of organizational resilience.



ABOUT



The Centre for Labour Laws (CLL) is a student-run initiative at the National Law Institute University, Bhopal, dedicated to promoting awareness, research and reform in the field of labour and employment laws. Established in 2019, CLL gained widespread recognition during the COVID-19 pandemic through its flagship initiative Mazdoor Mitra, which aimed to address the struggles of migrant workers during the nationwide lockdown. Since then, it has evolved into a strong voice advocating for the rights and dignity of the working class across India.

CLL actively works towards creating a more informed and equitable environment for labourers and workmen by fostering legal awareness and encouraging critical research. Over the past few years, the Centre has collaborated with policy experts, legal professionals, academicians and government stakeholders to initiate dialogue and action on issues affecting the nation's workforce.



OUR INSTRUCTORS



HARISH KUMAR

- **24+ years advising Fortune 500 companies on M&A & cross-border transactions across India**
- **Industry Expert on ICSI's Secretarial Standards Board, shaping India's corporate governance codes**
- **Regulatory advisor to MCA, SEBI, RBI, CII, FICCI & ASSOCHAM**

Harish Kumar is Senior Partner at Luthra and Luthra Law Offices India, and is a powerhouse in the Firm's Corporate practice, bringing over 24 years of multidisciplinary experience to the table. His expertise is uniquely broad, encompassing Corporate & Commercial, Mergers & Acquisitions, Restructuring & Insolvency, and Anti-Corruption compliance. Harish holds the rare distinction of being both a qualified Lawyer and a Fellow Member of the Institute of Company Secretaries of India (ICSI), allowing him to advise on complex transactions with a deep understanding of secretarial standards and corporate governance.

A key strategist for Fortune 500 companies and various Government of India ministries, Harish has a storied history of liaison with regulatory bodies such as SEBI, RBI, and the MCA. His "realistic and risk-based holistic approach" has made him a frequent thought leader in national financial dailies on subjects ranging from ESG standards to evolving ESOP and Fintech frameworks. By bridging the gap between technical legal precision and commercial viability, he ensures clients remain resilient in India's intricate regulatory landscape.



OUR INSTRUCTORS



VIKASH KUKRETI

- **20+ years specialising in TMT — licensing, policy, regulations, contracts & compliance**
- **Deep expertise in emerging technologies — AI, IoT, drones, OTT platforms, data privacy & digital infrastructure**

Vikash Kukreti is a Partner at Luthra and Luthra Law Offices India, recognized as one of India's leading specialists in Technology, Media and Telecommunications (TMT). With over 20 years of experience, he focuses on telecommunications, space, and digital infrastructure, advising on licensing, policy, regulations, contracts, transactions, compliance, and litigation.

Before joining Luthra, Vikash served as Director, Regulatory Consulting at Ernst & Young LLP and spent four years at Telenor India overseeing compliance, regulatory disputes, and policy implementation. He holds a Company Secretary qualification (2002) and an LL.B. from Delhi University (2008).

His expertise covers emerging technologies including OTTs, IoT, AI, M2M, drones, smart cities, data centres, and data protection. He co-leads Luthra's Legal 500-ranked TMT practice and is a published thought leader having co-authored works such as "Age Gating and the Consent Puzzle" (LiveLaw) amongst others.



OUR INSTRUCTORS



ZEESHAN KHAN

- **16+ years of specialised litigation, enforcement & prosecution across trademarks, copyrights, designs & domain names**
- **Advised nearly 50 Fortune Global 500 companies across FMCG, automobiles, oil & gas, fashion, pharma & financial services**

Zeeshan A. Khan is a Partner at Luthra and Luthra Law Offices India in the Firm's Intellectual Property Rights (IPR) team, based out of the Delhi office. An alumnus of Hidayatullah National Law University, Raipur, he brings over 16 years of extensive experience in IP law.

With a formidable reputation for his work in IP litigation and enforcement, including engagements with law enforcement agencies, customs registration and enforcement matters, and domain name disputes before WIPO and NIXI, his work spans IP litigation and enforcement before courts and law enforcement agencies, filing and prosecuting Trademark, Copyright and Design applications, Customs registration and enforcement, and handling Domain Name disputes before WIPO and NIXI.

Throughout his career, Khan has represented nearly 50 Fortune Global 500 companies across diverse sectors including consumer goods, automotive, oil and gas, fashion, and pharmaceutical



OUR INSTRUCTORS



Vipin Sharma is a Partner at Luthra and Luthra Law Offices India with focus areas of practice being mergers and acquisitions, joint ventures, private equity, foreign investment, employment law, general corporate and commercial matters. In his legal experience of over 15 years, he has structured, negotiated and drafted a wide range of private equity transactions and M&A transactions for foreign and domestic clients across sectors.

Vipin advises some of India's most significant inbound and outbound investors on a wide array of legal issues relating to acquisitions, joint venture agreements, private equity investments, foreign direct investment policy, and company laws.

Vipin has been awarded and included in the BW Legal World 40 Under 40 Elite Club of Lawyers and Legal Influencers 2023, and is featured in Chambers Asia-Pacific rankings for Corporate/M&A alongside the Firm's top-tier partners.

Further, Vipin completed his LLM from Queen Mary, University of London achieving a scholarship.

VIPIN SHARMA

- Expertise in M&A, joint ventures, private equity & FDI for foreign investors & multinationals
- Recognised in the BW Legal World 40 Under 40 Elite Club of Lawyers & Legal Influencers 2023



OUR INSTRUCTORS



RAJEEV RAMBHATLA

- **Recommended disputes counsel for Fortune 500 companies & major Indian corporates across South India**
- **Advises Tata Motors, ITC, Aditya Birla Group, HPCL, SpiceJet & Standard Chartered Bank on litigation & arbitration**

Rajeev Rambhatla is a Partner at Luthra and Luthra Law Offices India's dispute resolution practice in Hyderabad. He specialises in commercial litigation, arbitration, consumer disputes, company law, and regulatory matters, with a strong footprint across Telangana, Andhra Pradesh, and South India.

Rajeev advises a broad spectrum of clients including Fortune 500 corporations, PSUs, private equity funds, banks, and multinational companies. His client roster includes Tata Motors, ITC Limited, Aditya Birla Group, Standard Chartered Bank, HPCL, Ashok Leyland, SpiceJet, Jubilant Foodworks, Toyota Kirloskar Motor, and Mahindra Holidays, among others.

He has appeared before the High Court of Telangana in complex commercial matters and represented clients in arbitration proceedings before forums including the Karnataka Arbitration Centre.



OUR INSTRUCTORS



SIDHAANT JAIN

- Associate at Luthra and Luthra Law Offices India
- Practises within the Corporate, Mergers & Acquisitions and Employment group in Delhi, advising domestic and multinational clients on transactional, regulatory, and employment matters.

Sidhaant Jain is an Associate in the Corporate, Mergers & Acquisitions and Employment practice at Luthra and Luthra Law Offices India. He advises corporate clients across a range of transactional and advisory matters, with a focus on deal structuring, acquisition documentation, and employment law compliance in the context of domestic and cross-border transactions.

His practice encompasses the full lifecycle of corporate mandates - from early-stage due diligence and regulatory assessment through to the negotiation and execution of transaction documents, shareholder agreements, and ancillary commercial contracts. He has particular experience assisting on matters that sit at the intersection of M&A and employment law, including workforce-related considerations in restructurings, business transfers, and post-acquisition integrations.



COURSE OUTLINE

DAY 1

Session I: **Primer - Employment/ Labour Laws in India - Mr. Vipin Sharma**

Day One opens with Vipin Sharma (Partner, Corporate/M&A/PE) laying the structural foundation of the Labour & Employment Laws, including an introduction of the four Labour Codes — the Code on Wages, the Industrial Relations Code, the Code on Social Security, and the Occupational Safety, Health & Working Conditions Code.

Session II: **The Digital Workforce - AI, Gig Work & the Regulation of Tomorrow's Workplace - Mr. Vikash Kukreti**

The second session is led by Vikash Kukreti (Partner, TMT), who examines how AI, algorithmic management, gig platforms, and the Digital Personal Data Protection Act are reshaping the employment relationship.



COURSE OUTLINE

DAY 2

Session III: **The Employee & the Idea — IP Ownership, Trade Secrets & Post-Employment Obligations - Mr. Zeeshan Khan**

The third session led by Zeeshan Khan (Partner, IP) deals with the commercially sensitive ground where employment law and intellectual property collide the question of who owns what an employee creates, what they can legitimately take when they leave, and how employers protect themselves after that departure.

Session IV: **When Workforce Disputes Reach Court - Industrial Litigation, Arbitration & Compliance Under the New Codes - Mr. Rajeev Rambhatla**

Day Two opens with Rajeev Rambhatla (Partner, Dispute Resolution) mapping the restructured dispute resolution machinery under the Industrial Relations Code, examines live questions around retrenchment, trade union recognition, and the right to strike, and addresses the multi-forum complexity - spanning Labour Courts, the NCLT, consumer forums, and High Courts - that large industrial employers routinely navigate.



ELIGIBILITY

The Certificate Course is open to eligible law students, specifically those currently in their second year or above of the B.A. LL.B. (Hons.) or equivalent integrated Law Programmes. A total of 150 participants will be selected for the program, with seats allocated as a structured break-up: 80 students will be chosen from NLIU, Bhopal, and 70 students will be selected from other law universities and institutions across India.

MODE OF PARTICIPATION

The course shall be organised in both online and offline modes. The participants have the option to choose for either of these modes.



AWARDS

Top-performing participants will be rewarded with internship opportunities, and scholarship offers.

REGISTRATION

The registration fees for the NLIU – Luthra and Luthra Law Offices India Certificate Course on Labour and Employment Laws, 2026, is as follows :

- **Online Participants: ₹2,500**
- **Offline Participants: ₹5,000 (Inclusive of accommodation)**



EVENT TIMELINE

26.03.26

RELEASE OF CALL OF APPLICATIONS - PHASE I

01.04.26

REGISTRATION DEADLINE

03.04.26 -
04.04.26

1ST NLIU LUTHRA & LUTHRA LAW OFFICES CERTIFICATE COURSE ON LABOUR & EMPLOYMENT LAWS, 2026



CONTACT DETAILS



SAKSHI SHARMA
CONVENOR
CENTRE FOR LABOUR LAWS



VIVEK RAJURKAR
CO-CONVENOR
CENTRE FOR LABOUR LAWS



ALI ASGHAR
SECRETARY
CENTRE FOR LABOUR LAWS

Any queries relating to the certificate course must be addressed to cll@nliu.ac.in with a subject line "Query : NLIU Luthra Course

